

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2335
TO BE ANSWERED ON 8THJULY, 2019**

EMPLOYMENT TO LOCAL PEOPLE

2335. MS. DIYA KUMARI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the employment is made available to the local people in the industries which are established by providing land and other facilities on rebate by the local Government and if so, the details thereof;**
- (b) whether such data of local employment are available to the Government with respect to cement industry in Rajasthan with special reference to Ajmer and Pali district and if so, the details thereof; and**
- (c) whether there is penal provision in the policies where the clause of providing employment to the local people is violated and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): The Central Government comes out with several initiatives and policies to promote industrialization in various parts of the country from time to time. Further, Cement Industry has been de-controlled in 1989 and de-licensed in 1991 under the policy of economic liberalization. Central Government has no control over administration/ management of cement industry. Setting up of Industry is a state subject and the Central Government has no role in setting up of industries by the State Government.
